

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. LOK/INQ/14-A/482/2011/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **04/11/2019**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Ramappa Kallappa Ninganure, the then Assistant
Executive Engineer, Panchayath Raj Engineering Sub
Division, Bailahongal, Belagavi District – Reg.

- Ref:- 1) Government Order No. ಗ್ರಾಅಪ 18 ಇಎನ್‌ಕೂ 2008 Bengaluru
dated 14/12/2011
- 2) Nomination order No.LOK/INQ/14-A/482/2011,
Bengaluru dated 22/12/2011 of Upalokayukta-1,
State of Karnataka, Bengaluru
- 3) Inquiry Report dated 31/10/2019 of Additional
Registrar of Enquiries-11, Karnataka Lokayukta,
Bengaluru

The Government by its Order dated 14/12/2011, initiated the disciplinary proceedings against Sri Ramappa Kallappa Ninganure, the then Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Bailahongal, Belagavi District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/482/2011, Bengaluru dated 22/12/2011 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. LOK/INQ/14-A/2014, dated 14/3/2014, the Additional Registrar of

Enquiries-5, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO. Again, by Order No. UPLOK-1/DE/2016 dated 3/8/2016, the Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Ramappa Kallappa Ninganure, the then Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Bailahongal, Belagavi District was tried for the following charge:-

“That, you Sri Ramappa Kallappa Ninganure, the DGO, while working as Assistant Executive Engineer at Panchayath Raj Engineering Sub Division in Bailahongal, the complainant namely Sri Abbas Ali Akbar Sab Mirjannavar executed civil works of two water supply schemes estimated at ₹4.26 Lakhs in Bailahongal Taluk for which measurement was recorded in Measurement Book by the Assistant Engineer and when the cheque was ready, you demanded 10% of the estimated amount of ₹4.26 Lakhs and after repeated request, you agreed to receive ₹38,000/- and on 4/4/2008, received the said amount from the complainant to show official favour failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R. 3(1) (i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held

that the charge against the DGO by name Sri Ramappa Kallappa Ninganure that in order to extend official favour to the complainant i.e., in connection with release of cheque dated 29/3/2008 for ₹ 2,02,834/- and in connection with release of cheque dated 26/3/2008 for ₹2,23,102/- touching the civil works executed by the complainant within the limits of Zilla Panchayath Engineering Sub Division, Bailahongala, Belagavi District, DGO who was working as Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Bailahongala, Belagavi District in the year 2018 demanded and accepted illegal gratification of ₹ 38,000/- from the complainant on 04/04/2008 between 3.45 PM and 4.20 PM in the chamber of the office of DGO at Bailahongala and during investigation conducted by the Police Inspector attached to Lokayukta Police Station, Belagavi in crime number 13/2008 of Lokayukta Police Station, Belagavi, the DGO failed to offer satisfactory explanation for possession of tainted cash of ₹ 38,000/- which was possessed by DGO in the chamber of his office i.e., office of the Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Bailahongala, Belagavi District between 3.45 PM and 4.20 PM on 04/04/2008 and thereby DGO is guilty of misconduct within the purview of Rule 3 (1)(i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966 is proved.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/7/2022.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Ramappa Kallappa Ninganure, it is hereby recommended to the Government for imposing penalty of Compulsory Retirement from service on DGO Sri Ramappa Kallappa Ninganure, the then Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Bailahongal, Belagavi District and also for imposing penalty of permanently withholding 40% of pension payable to DGO Sri Ramappa Kallappa Ninganure.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru

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